

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.203 - **CP(IB)/47(AHM)2021**  
With  
ITEM No.204 - IA/604(AHM)2021  
ITEM No.205 - IA/1406(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Nikhil Prataprai Gandhi

.....Respondent

**Order delivered on: 06/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Bijal Chatrapati,  
Adv. & Mr. Siddhartha Sinha

For the Respondent :Mr. Navin Pahwa, Sr. Adv. a.w Mr. Maulik Nanavati, Adv.

RP in person :Mr. S K Agarwal

For the RP :Mr. Pratik Thakkar, Adv.

SBI : Mr. K B Patnayak, CGM

**ORDER**

**CP(IB)/47(AHM)2021 & IA/1406(AHM)2023**

Heard the Ld. Counsel for the applicant and respondent. The matter was not taken by Hon'ble NCLAT during the last hearing due to paucity of time on an appeal filed against CIRP initiated before NCLT Mumbai Bench, however, both counsels stated that there was a settlement proposal pending with the top management of the Financial Creditor. CGM of SBI appeared and sought 10 days time to take a decision in the matter on the proposal submitted. Both the counsels are directed to file a pursis not more than two pages today by 4.00 p.m. on the proposal and the matter pending before Hon'ble NCLAT due to which they are seeking time.

List for final consideration on 15.05.2024.

**IA/604(AHM)2021**

Ld. Counsel for the applicant seeks permission to withdraw the applications. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 604 of 2021 is disposed-off as withdrawn.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**